

of the development of tourism in their respective States. The main bugbear is the lack of coordination. To what extent does the Central Government wish to implement forcefully this through the National Tourism Development Corporation. They can coordinate various activities of the State and plan more effectively.

SHRI A. P. SHARMA: My friend should understand the position of the Central Government. All development of the tourist facilities is being done as planned by the State Government. And for that purpose, recently we had a discussion with the State Government's representatives in the month of June, We have not received any plan. How can we proceed? If we do something from the Centre directly at a particular place, it may either be objected to or the State Government may say that this is not the proper place, there is some other place, where they have to develop the various tourist centre, therefore, it is necessary that we must receive the blueprint from the State Government and accordingly we will proceed.

एक माननीय सदस्य : कोअ्राडिनेशन के लिए क्या किया है ?

श्री अनन्त प्रसाद शर्मा : कोअ्राडिनेशन के लिए, उनसे बातचीत की है, डिस्कशन किया है, और क्या कोअ्राडिनेशन चाहिए ?

Credit from I.M.F. under Special Oil Facility

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*808. **SHRI M. V. CHANDRASHEKHARA MURTHY;**
SHRI P. M. SAYEED:

Will the Minister of FINANCE be pleased to state:

(a) whether India has approached International Monetary Fund for a credit of about *Rupees 300 crores under the Special Oil Facility;

(b) whether this request is in

addition to Rs. 540 crores loan from the I.M.F. Trust Fund;

(c) if so, whether Government have been compelled to go to the I.M.F. for the second time;

(d) what are the main reasons therefor; and

(e) whether I.M.F. has agreed to India's request?

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): (a) No Sir. There is no oil facility in the International Monetary Fund at present.

(b) to (e). Do not arise.

SHRI M. V. CHANDRASHEKHARA MURTHY: I am surprised at the reply given by the hon. Minister. The hon. Minister had indicated on 3rd May, 1980 that our country was compelled to go for a loan before the IMF to the tune of Rs. 550 crores just to solve the problem of balance of payment arising out of the import of crude oil. In the reply now that he has given, he has said: 'No'. It is quite contradictory. I want to know whether the Press report or the reply given by the Minister is correct; which one is correct.

SHRI R. VENKATARAMAN: There has been misunderstanding on the part of the hon. member. The question here asked is whether India has approached the International Monetary Fund for the credit of about Rs. 300 crores under the special oil facility. It has nothing to do with Rs. 540 crores which we have arranged under the IMF; that is on a trust fund borrowing. The oil facility is one which the International Monetary Fund provided to countries—developing and developed countries—particularly afflicted by adverse balance of payment on account of hike in oil prices. For two or three years, the International Monetary Fund gave assistance to the developing countries. This facility started in 1975-76 and went on till 1976-77, 1977-78 and it has since been stopped. That is why when I answered, I emphasised that

there is no oil facility at present. India did borrow from the International Monetary Fund in respect of oil facility in 1974-75 to the tune of Rs. 192 crores and in 1975-76 to the tune of Rs. 207 crores. Now, there is no oil facility at present. The loan which we have raised from the International Monetary Fund of Rs. 540 crores from the trust fund again given to countries which are entitled to it as members of the trust fund for meeting balance of payment deficit, this is different from the oil facility.

SHRI M. V. CHANDRASHEKHARA MURTHY: Our country is exporting labour to countries like Pakistan, Middle East and gulf countries and our migrates are earning nearly 15,000 dollars every year in the foreign countries and it was totally about Rs. 1400 crores in 1977 to 1979. In view of this fact, I want to know from the hon. Minister, is the government prepared to evolve a policy to invest remittances of the foreign migrates into productive investment; if so, the details thereof?

SHRI R. VENKATARAMAN: This is a different question from the IMF. I would require notice.

SHRI P. M. SAYEED: I do not know how far my supplementary is also within the purview of the question. Anyhow, he has encouraged me to put a supplementary. I want to know from the hon. Minister, are there any other international financing agencies which will meet some of our expenditure on oil purchase and have the Government of India availed themselves of it and the amounts received, if any?

SHRI R. VENKATARAMAN: I used to help my friend, Mr. Sayeed when he was sitting on the other side to put supplementary. I cannot do now. Now I can give some information, if the House wants. The International Monetary Fund has other facilities: one is supplementary financing and the other is compensatory financing. In respect of compensatory financing facility, some loans are available. The

Government of India are just considering whether we can approach the International Monetary Fund for assistance from what is known as the compensatory financing facility.

SHRI CHANDRAJIT YADAV: The hon. Minister has said that Rs. 540 crores are from the trust fund. Now India happens to be a member of the IMF. Therefore, India was entitled to get this amount. Whether the IMF has given any indication that for how many years this kind of aid can be given; whether you have got any indication so that the Government of India can plan on the basis of the fund available in future; (a) what is the rate of interest; (c) whether this tendency to depend more and more on the World Bank and IMF is not going to lead out dependence totally on this international fund and creating a very serious complication in future, because, normally, they attach so many strings, conditions. Our experience is that whichever country has relied more and more on the World Bank and IMF, has landed itself into trouble? Whether the Government of India is taking into consideration all these factors and whether the Minister will let the House know what are the conditions of this trust fund and what are the facilities?

SHRI R. VENKATARAMAN: The amount is repayable at the end of ten years with a moratorium of six years and the rate of interest is one half of one per cent on the outstanding balance. So far as the question of strings are concerned, I may assure the hon. Members that there were no strings attached. We are members of the International Monetary Fund and to the IMF we have contributed gold; we have also contributed capital to the IMF. IMF sold part of the gold and made a profit; that profit has been made into a trust fund and out of that trust fund, members are entitled to borrow. There are no strings attached and I assure the House once again—I said this last evening—that India will not borrow from any agency or any country under conditions which

are derogatory to its dignity and self-respect and its sovereignty.

SHRI CHANDRAJIT YADAV: Whether Rs. 540 crores is available only for the current year?

SHRI R. VENKATARAMAN: You ask whether it is recurrent. It is not. Every year, it depends whether you are getting or not.

Licensing Policy for Textile Industry

*811. **KUMARI KAMLA KUMARI:** Will the Minister of COMMERCE be pleased to state:

(a) whether Government propose to liberalise the licensing policy for the textile industry and particularly man-made fibre industry to reduce the monopoly of Birlas; and

(b) if so, the details thereof; and the details of textile policy for 1980—82?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). Requirement of capacity in textile industry (including man-made fibre industry) is under review and is linked with the draft 6th Plan for 1980—85 presently under preparation. The details will become available only when 6th Plan document is finalised by the Planning Commission and placed before Parliament.

कुमारी कमला कुमारी: अध्यक्ष महोदय; मैं मंत्री महोदय से यह जानना चाहती हूँ कि कितने उद्योगपतियों ने मानव निर्मित कपड़ा उद्योग के लाइसेंस के लिए एप्लाई किया है? मुझे विश्वस्त सूत्रों से पता चला है कि आप बिरला के कुछ लोगों को लाइसेंस प्रदान करने जा रहे हैं, ऐसा क्यों?

SHRI PRANAB MUKHERJEE: The hon. Member is aware that a decision was taken by the earlier government in September 1978. It was decided that expansion in the organised mills sector will not be permitted. Till date that decision has not been changed. But I have mentioned in the reply that we will have to take a view thereof. We shall have to take

a view what capacity we would like to create both in spindlage and loomage in the organised sector, powerloom sector, handloom sector. When all this exercise is over there may be a clear picture before us.

कुमारी कमला कुमारी : अध्यक्ष महोदय, मैं मंत्री महोदय से यह भी जानना चाहती हूँ कि जो छोटे उद्योगपतियों ने लाइसेंस के लिए एप्लाई किया है, उनमें क्या आप किसी तरह की रियायत बरत रहे हैं, जिससे वे लाभान्वित हो सके ?

SHRI PRANAB MUKHERJEE: The hon. Member has not understood my reply. I have said that in the organised sector we will have to create some capacities and also create capacities in the powerloom sector and handloom sector. But till date no new licence has been given and the old textile policy is under review and when we finalise it, it will be possible for me to indicate how much will the organised sector get, how much the powerloom sector will get and how much the handloom sector will get.

SHRI NARAYAN CHOUBEY: Hon. Minister has given a reply that the picture is not yet clear to him. He has stated that he is following the directive principles of the old government in this matter, even though the new government has come seven months earlier. Is it a fact that so long as the picture does not come in front of him, Birla house will be allowed to continue to remain in this affair?

SHRI P. K. MUKHERJEE: Where is the question of Birla house coming here?

PROF. N. G. RANGA: Can we have an assurance that the decade long policy of the Government of India to ensure that handlooms do not suffer by allowing any more loomage to the textile mills except for exporting their production to other countries would continue?

SHRI PRANAB MUKHERJEE: Yes, Sir; I can assure the hon. Member that it would not only continue; we will